

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

Varun Gulati

...Applicant

Versus

State of Haryana & Ors.

...Respondents

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FILED THROUGH:

Sb

Archana yadav

Shivani chawla

[SIDDHARTH BATRA], [ARCHANA YADAV] [SHIVANI CHAWLA]

Chinmay

Rhythm

[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 14- Budh Singh and Brothers

8A, Sagar Apartments, 6-Tilak Marg,

New Delhi-110001.

Mob.: 9888884445

Date: 26.05.2025

E-mail: siddharth.batra@satramdass.com

Place: New Delhi

Phone: 011 4704 6111

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

O.A. No. 622 of 2024

IN THE MATTER OF:

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**OBJECTIONS TO THE REPORT OF THE JOINT COMMITTEE ON
BEHALF OF RESPONDENT NO. 14, BUDH SINGH AND
BROTHERS**

MOST RESPECTFULLY SHOWETH:

1. That the present objections are being filed on behalf of Budh Singh and Brothers, Respondent No. 14, in compliance with the order dated 27.02.2025 passed by this Hon'ble Tribunal wherein the newly impleaded respondents were directed to file their objections to the Joint Committee Report dated 03.01.2025. As per the order dated 08.01.2025, the Answering Respondent has been impleaded as Respondent No. 14 along with other industries based on the Joint Committee Report.
2. That at the outset, it is submitted that the observations recorded in the Joint Committee Report do not fully reflect the compliance status of the answering respondent, and certain findings therein are based on erroneous assumptions, miscalculations, and an outdated compliance assessment.

3. That the answering respondent has undertaken substantial investments in advanced environmental control measures to ensure strict adherence to all applicable environmental norms. The answering respondent denies any deliberate non-compliance and submits that the alleged deficiencies, if any, were either technical in nature or have already been rectified through corrective measures undertaken post-inspection.

4. **OBJECTIONS TO THE JOINT COMMITTEE REPORT**

- 4.1. That the Answering Respondent submits that an inspection was conducted in July/August 2024, and certain observations were recorded regarding the operation of its Primary Effluent Treatment Plant (PETP). The Answering Respondent further submits that a Show Cause Notice (SCN) dated 02.01.2025, was issued by the Haryana State Pollution Control Board (HSPCB). The inspection report and the SCN alleges non-compliance related to related to groundwater extraction, effluent treatment, dilution of wastewater, and record-keeping.
- 4.2. That it is submitted that all of the above issues were raised in the Show Cause Notice issued by HSPCB, to which the answering respondent submitted a detailed and reasoned response. The answering respondent duly clarified its position and provided documentary evidence of its compliance to HSPCB. Therefore, the continued reliance on these findings is unjustified and does not accurately reflect the present compliance status of the unit. A Copy of the HSPCB Show Cause Notice and the latest response to the HSPCB Show Cause Notice along with all the relevant annexures is annexed herewith and marked as **ANNEXURE R-1**.

- 4.3. That the answering respondent categorically denies the allegation of dilution and submits that the effluent generated by the unit is routed to the CETP via a dedicated pipeline after necessary filtration. The inspection report does not establish any direct causal link between the answering respondent's PETP operations and the alleged pollution in Drain No. 6. The claim of dilution is based on assumption, and the observed reductions in COD/BOD indicate effective treatment, not dilution.
- 4.4. That Joint Committee Report alleges that there is non-compliance due to high reduction in pollution parameters which has been apprehended as dilution with fresh in PETP among various other allegations.
- 4.5. That it is submitted that the answering respondent is a reputed and responsible industrial unit engaged in engaged in dyeing operations. The answering respondent had an NOC valid upto 18.02.2025 and thus, an application for renewal of NOC was already applied for. the renewal application for HWRA NOC is under process.
- 4.6. That there is no dilution in the PETP process. The answering respondent has implemented color coding on the PETP to clearly showcase the inlet and outlet pipelines. All required records are meticulously maintained, for freshwater consumption, effluent disposal, sludge generation. These logs provide a transparent record of our daily and monthly water usage, effluent treatment and disposal, sludge generation, and the management of any by-products.
- 4.7. That regarding ash disposal, the unit has a formal agreement in place with an authorized third-party entity for the sale and reuse of ash

generated from our operations. This agreement ensures that the ash is not disposed of as waste but is instead repurposed as a raw material for other industrial applications. As a result, the question of ash disposal does not arise.

- 4.8. That any adverse order based on the findings of the Joint Committee Report would have severe financial implications and cause significant operational disruptions to the answering respondent. The unit employs a large workforce, and any disruption in operations would negatively impact the livelihoods of numerous employees and their families.
- 4.9. That in view of the above, the answering respondent prays that the findings in the Inspection Report be reconsidered, as they are based on mere assumptions rather than conclusive evidence of dilution. The answering respondent submits that corrective measures are already in place, ensuring ongoing compliance with all applicable environmental laws. Further, given that the CETP's inefficiencies contribute significantly to the overall compliance status, the answering respondent cannot be unfairly categorized as non-complying without a thorough and individualized assessment of its operational processes.
- 4.10. That in light of the foregoing submissions, the answering respondent categorically denies any allegations of non-compliance and submits that the findings of the Joint Committee Report and the subsequent classification of the answering respondent as non-complying are based on assumptions rather than conclusive evidence. The answering

respondent has consistently adhered to prescribed environmental norms, holds valid statutory permissions, and has taken proactive measures to ensure compliance.

- 4.11. That in view of the discrepancies in the findings and the absence of a direct causal link between the answering respondent's operations and the alleged environmental violations, it is most respectfully prayed that the answering respondent be provided with an opportunity to cooperate with the authorities and implement any further recommendations, if necessary.
- 4.12. That the answering respondent remains committed to environmental sustainability, regulatory compliance, and responsible industrial operations and prays for a just and fair assessment of its compliance status.
5. The answering respondent further reserves its right to file additional pleadings or affidavits, if necessary, in response to any subsequent developments in the present proceedings.

FILED THROUGH:



[SIDDHARTH BATRA], [ARCHNA YADAV] [SHIVANI CHAWLA]



[CHINMAY DUBEY] & [RHYTHM KATYAL]

Advocates for Respondent No. 14- Budh Singh and Brothers
8A, Sagar Apartments, 6-Tilak Marg,
New Delhi-110001.
Mob.: 9888884445

Date: 26.05.2025
Place: New Delhi

E-mail: siddharth.batra@satramdass.com
Phone: 011 4704 6111

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Varun Gulati

...Applicant

Versus

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...Respondents

AFFIDAVIT

I, Surinder Singh S/o Ajit Singh, aged about 51 years R/o B-22, 3rd Floor, Shubham Enclave, Gate No.3, Paschim Vihar, New Delhi-110063 do here solemnly affirm and state as under:

1. That I am the authorized signatory of Respondent No. 14, M/s Budh Singh & Brother's, having its office at Plot No. 36, HSIIDC, Barhi, Sonapat, Haryana-131101, in the aforesaid Original Application, I am aware of the facts and circumstances of the case in my official capacity as stated above and hence, entitled to swear this affidavit.
2. That the accompanying reply has been drafted by my counsel under my instructions, and I say that the statements and submissions made in the said reply are true and correct to best of my knowledge based upon the records and my belief. I pray that the said reply to be treated as part and parcel this Affidavit and the same is not being reproduced for the sake of brevity.
3. I say that the documents / annexure produced along with the reply are true copies of its originals.



DEPONENT



VERIFICATION:

Verified that the contents of the above affidavit are true and correct to the best of my knowledge, belief and nothing material information has been concealed therefrom. No part of it is false.

Verified at New Delhi on this 24 day of February, 2025.



ATTESTED
NOTARY PUBLIC
GOVT. OF INDIA

25 FEB 2025



HARYANA STATE POLLUTION CONTROL BOARD
Plot No. 1, Sector-15, Part-II, Sonipat, Ph. - 0130-2236119,
E-mail ID: - hspcbrosr@gmail.com



No. HSPCB/SR/2025/ 2709

Dated: 02/01/25

To

M/s Budh Singh And Brothers,
PLOT NO 36 HSIIDC BARHI,
District Gannaur, Sonipat, Haryana

Sub: Show Cause Notice for Closure under section 33-A of Water Act, 1974, prosecution action under section 43/44 of Water Act, 1974, revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation as per order dated 22.12.2021.

Whereas, the unit was inspected on 08.08.2024 by the Joint Team of CPCB and HSPCB in reference to OA No 622/2024 titled as Varun Gulati Vs State of Haryana & Ors. pending before Hon'ble NGT, New Delhi and the unit is involved in process of Dyeing having CTO valid upto 30.09.2026.

Whereas, during inspection following deficiencies have been observed which need to be complied as per condition of CTO granted to the said unit:-

1. Unit does not have No Objection Certificate from CGWA/other authority for groundwater abstraction.
2. Effluent characteristics: as per analysis report is as below:-

Parameter	PETP inlet	PETP outlet	Prescribed discharge norms	Compliance w.r.t norms
pH	11.7	7.5	6.0-9.0	High reduction in pollution parameters indicating dilution with freshwater in PETP at different stages. Non-complying (dilution).
BOD (mg/l)	116	13	500	
COD (mg/l)	192	99	1400	
TSS (mg/l)	44	37	1500	
TDS (mg/l)	1476	868	2100	

3. Unit has not maintained the record of freshwater consumption from borewell, effluent generation & disposal, sludge generation and ash generation.

Recommendation of the Team:-

1. Unit shall obtain No Objection Certificate from CGWA/other authority for groundwater abstraction and provide a copy to CPCB.
2. Unit shall maintain the record of freshwater consumption from borewell, effluent generation & disposal, sludge generation and ash generation.
3. Unit shall dismantle the provision for dilution with freshwater at different stages of PETP.
4. Unit shall make provision to directly discharge the treated effluent in to HSIIDC line, to rule out possibility of dilution.

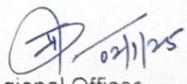
Therefore, you are hereby directed to show cause & explain within **15 days** as to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 and revocation of consent u/s 27 of the Water (Prevention & Control of Pollution) Act, 1974 & u/s 21 (4) of the Air (Prevention and Control of Pollution) Act, 1981 besides initiation of legal action under the Acts for non-compliance of the relevant provisions of Environmental Acts/Rules/Laws.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.

Whereas, for the above said violations you are liable to pay the Environmental Compensation in terms of the directions of Board issued letter no. HSPCB/PLG/2021/2343-2350 dated 22.12.2021 as assessed by the Board as per methodology defined therein.

Endst. No. HSPCB/SR/2025/

Dated:


Regional Officer,
Sonepat Region.

A copy of the above is forwarded to the Chairman, HSPCB, Panchkula for information, please.


Regional Officer,
Sonepat Region.



Ph : 9811388063

BUDH SINGH & BROTHER'S

Plot No.:36, HSIIDC, Barhi, Sonapat, Haryana-131101

Ref No.

06.02.2025

To

The Regional Officer
Haryana State Pollution Control Board (HSPCB)
Sector-15, Sonapat, Haryana

SUBJECT: REPLY TO SHOW CAUSE NOTICE NO.
HSPCB/SR/2025/2709 DATED 02.01.2025

RE: HSPCB LETTER NO. HSPCB/SR/2025/2709 DATED
02-01-2025

Respected Sir,

1. This is in reference to the Show Cause Notice (SCN) issued under Section 33-A, 27, and 43-44 of the Water (Prevention and Control of Pollution) Act, 1974, and Section 21(4) of the Air (Prevention and Control of Pollution) Act, 1981. The Notice alleges non-compliance related to groundwater extraction, effluent treatment, dilution of wastewater, and record-keeping.

At the outset, we wish to affirm our commitment to full environmental compliance and adherence to all applicable laws and regulations. We hereby submit our detailed response for your kind consideration.

2. BACKGROUND OF THE COMPANY

*Received
S. K. Singh
7/02/25*

HARYANA STATE POLLUTION
CONTROL BOARD
Plot-1, Sector-15, Part-II
SONEPAT-131001(HR.)

M/s Budh Singh & Brothers. is a reputed and responsible industrial unit engaged in engaged in dyeing operations. We have always adhered to sustainable practices and maintained robust environmental management systems in compliance with the norms prescribed by the HSPCB.

Our facility is equipped with a well-maintained Effluent Treatment Plant (ETP) and an evaporator for wastewater treatment. We operate with state-of-the-art water conservation measures, ensuring that freshwater consumption remains within prescribed limits.

3. RESPONSE TO SPECIFIC ALLEGATIONS

3.1. No Objection Certificate (NOC) for Groundwater Abstraction

Observation in SCN: Unit does not have a valid No Objection Certificate for groundwater abstraction obtained from HWRA/other authority.

Response:

- i. Our unit had an NOC valid upto 17.02.2024 and thus, an application for renewal of NOC was already applied for. The copy of the grant of permission of ground water extraction is annexed hereto as Annexure-1.
- ii. Our renewal application for HWRA NOC is under process, and the copy of the application and acknowledgment is enclosed as Annexure-2.
- iii. We are actively following up with the concerned authorities and ensuring timely compliance with all statutory requirements.

3.2. Allegation of Dilution of Effluent in PETP

Observation in SCN: Effluent characteristics show high reduction in pollution parameters, indicating dilution with freshwater.

Response:

- i. There is no dilution in our PETP process. We have implemented color coding on the PETP to clearly showcase the inlet and outlet pipelines (Photographs enclosed as Annexure-3).

3.3. Record Maintenance of Freshwater Consumption, Effluent Generation & Disposal, Sludge & Ash Generation

Observation in SCN: Records not maintained as per CTO conditions.

Response:

- i. All required records are meticulously maintained, for freshwater consumption, effluent disposal, sludge generation. These logs provide a transparent record of our daily and monthly water usage, effluent treatment and disposal, sludge generation, and the management of any by-products. The copy of the Logbooks of ETP from August 2024 to January 2025 is annexed hereto as Annexure-3.
- ii. Regarding ash disposal, our unit has a formal agreement in place with an authorized third-party entity for the sale and reuse of ash generated from our operations. This agreement ensures that the ash is not disposed of as waste but is instead repurposed as a raw material for other industrial applications. As a result, the question of ash disposal does not arise. A copy of this agreement is annexed herewith as Annexure-4 for your reference.

3.4. Requirement to Dismantle the Provision for Dilution with Freshwater

Observation in SCN: Directive to dismantle any provisions allowing dilution of effluent.

Response:

- i. No provision for dilution exists in our PETP.
- ii. Our treated effluent is directly discharged into the HSIIDC sewer line in compliance with regulatory norms.
- iii. To reinforce compliance, all necessary steps have been taken to eliminate even theoretical possibilities of dilution.

4. COMPLIANCE WITH HSPCB RECOMMENDATIONS

- i. Logbooks for freshwater consumption, effluent generation, and wastewater discharge are updated and enclosed.
- ii. NOC renewal for groundwater extraction is under process.
- iii. PETP operation records confirm compliance with discharge norms..

5. TIMING OF THE NOTICE AND CURRENT COMPLIANCE STATUS

The inspection in question took place in July/August 2024, whereas the present notice was received only in January 2025. While we fully acknowledge the regulatory authority's right to issue such notices, it is essential to consider that compliance status evolves over time. Assuming but not admitting that there were any concerns at the time of inspection, our unit has since taken proactive steps to rectify any potential issues. Consequently, the findings of the inspection may no longer be reflective of the current operational reality.

Furthermore, our unit undergoes annual inspections by the Central Pollution Control Board (CPCB), in which we have consistently been found compliant with all environmental norms. These inspections reaffirm that our ETP functions efficiently, effluent discharge remains within permissible limits, and no dilution of effluent with freshwater occurs. The past records of these inspections further validate our adherence to pollution control measures and negate the allegations raised in the show cause notice.

Our CTO and the copy of the latest CTO is annexed hereto as Annexure-5. The copy of the water consumption certificate dated 01.01.2025 by HSIIDC is annexed hereto as Annexure-6.

6. FINANCIAL IMPACT ON LIVELIHOODS OF WORKERS

The closure of our unit would not only impact our company but also have far-reaching consequences on the livelihoods of numerous employees who depend on it. Our workforce comprises individuals from diverse socio-economic backgrounds, many of whom are the sole breadwinners for their families. A closure would lead to job losses, financial distress, and disruption of livelihoods for these workers, affecting their ability to provide for their families and sustain their daily lives. Additionally, local suppliers, vendors, and small businesses that rely on our operations would also face economic hardship. We humbly request that such wider social and economic implications be considered while evaluating the SCN.

Without prejudice to the submissions made above, we wish to humbly submit that we have internally conducted our own investigation into the matter. As per the recommendation stated in the Show Cause Notice, the necessary corrective

measures, if any, have now been implemented. Therefore, there exists no reason for the closure of our industry or the imposition of any environmental compensation.

In light of the above, we request the following:

- a. Withdrawal of the SCN as the allegations are based on erroneous assumptions and lack of procedural compliance.
- b. Consideration of our compliance measures, including water conservation and cleaner technology adoption.
- c. Provision of a re-inspection opportunity with independent third-party validation to ensure fairness.

We reiterate our commitment to environmental compliance and look forward to a fair and just resolution of the matter.

Thanking you.



Government of Haryana
Haryana Water Resources Authority
Applications for Renewal of Permission to Extract Ground Water for Industrial use

Application No: HWRA/IND/R/2024/3003 (Application Received Fee Paid)

HWRA Previous NOC No: HWRA/NOC/IND/R/2024/776 [Download](#)

valid upto : 17/02/2024

HWRA Previous Application No: HWRA/IND/R/2022/377 [Download](#)

I. General Information:		
Application Type Category/ Type of Application:		
(i)	Name of Applicant:	SURINDER SINGH
	ID Proof Type	Aadhaar
	ID Proof no	XXXXXXXX4916
	Id Proof Document	Download
(ii)	Designation of Applicant:	PARTNER
	Authorization Letter In the name of SURINDER SINGH (applicant)	Download
(iii)	Name of Industry:	BUDH SINGH AND BROTHERS
(iv)	Registration number of Industry:	HR180004937
(v)	Location Details of the Industrial Unit	
	Industrial Unit Address	PLOT NO. 36 PHASE 1 HSIIDC BARHI SONEPAT
	State:	Haryana
	District:	SONIPAT
	Tehsil:	Ganaur
	Block:	GANAUR
	Village/MC:	Bari
	Region:	over-exploited over-exploited
(vi)	Correspondence Address	
	Complete Postal Address	PLOT NO. 36 PHASE 1 HSIIDC BARHI SONEPAT
	Mobile Number:	9811388063
	E-Mail of Industry:	budhsinghbrothers@gmail.com
(vii)	Salient Features of the Industrial Activity:	
	Type of Industry	Textile Dyeing
	Industry fall under	Previous: New : Micro Micro
	Is Water Intensive	Yes
	Purpose of Abstraction	Other Use - industrial purpose
	Groundwater utilization for	Existing Industry
	Whether present industrial activity commenced after 23.12.2020	No
	Whether there is expansion of this industry Unit after 23.12.2020 involving increase in water requirement	No
	Consent to Operate	Download
	CTO/CTE Number :	Issue Date :
	11568923	07/05/2021

	Validity Period of Consent to Operate	From : 1 Oct 2021	To : 30 Sep 2026
	Large industry/ MSME certificate/ proof	Download	
	Description : DYEING OF YARN		
(viii)	Land use details of the existing/proposed Industrial unit premises		
	Ownership of the land(Enclose documents of ownership)	Download	
	Latitude	Longitude	
		29.1014	77.0446
	Location Map	Download	
	Total Land area(in sq m)		1012.50
	Rooftop area of buildings/sheds(in sq m)		800.00
	Road/paved area(in sq m)		0.00
	Green belt area(in sq m)		0.00
	Open Land (in sq m)		212.50
	Source of availability of surface water for Industrial use, if any	No	
	Townships/villages within 2 km radius of the Industrial unit	Yes	barhi
2)	Detail of water requirement/ recycled water usage : (Please enclose flow chart of activities and requirement of water at each stage)		
	Flow Chart of activities and requirement of water	Download	
	Water Balance Chart with water requirement at each Stage.		Download
	Affidavit for Non/Partial supply of water from local government water supply agency (in case of ground water requirement less than 10 KLD)		
	NOC/Certificate for non/ partial supply of fresh water/ treated waste from the local government water supply agency		Download
	Quality of groundwater	Fresh Water	Fresh Water
	Name of NABL(Under Valid Certificate)	ITS TESTING LABORATORY	
	Upload test report of groundwater quality from NABL accredited lab	Pre-monsoon	Post-monsoon
		Download	Download
	Whether any change in Groundwater Requirement	No	
	If yes, then reason & justification for change in ground water requirement along with supporting documents, if any.		
		Existing	Revised
(i)	Total water required(in m3/day)	75.73	77.50 Download
a.	Ground Water required(in m3/day)	68.00	68.00
b.	Recycled Water usage(in m3/day)	5.00	5.00
c.	Proposed/existing water supply from any agency(in m3/day)	2.73	4.50

(II) Breakup of Water Requirement and Usage:						
	Activity	Existing Requirement (m3/day)	Revised Requirement (m3/day)	No. of Operational Days In a Year	Annual Requirement (m3/year)	
a.	Industrial Activity	73.00	68.00	365	24820.00	
b.	Residential / Domestic	2.73	4.50	365	1642.50	
c.	Greenbelt Development / Environment Maintenance	0.00	0.00	0	0.00	
d.	Other Use	0.00	5.00	365	1825.00	
e.	Grand Total	75.73	77.50		28287.50	

	Source of recycled water	ETP				
(III) Breakup of Recycled Water Usage:						
		(m3/day)	(Days)	(m3/year)		
	(a) Total Waste Water Generated:	43.00	365	15695.00		
	(b) Quantity of Treated Water Available	40.00	365	14600.00		
	i). Reuse in Industrial Activity:	5.00	365	1825.00		
	ii). Reuse in Green Belt Development:	0.00	0	0.00		
	iii). Any other use	0.00	0	0.00		
	(c) Total Treated Water Utilized:	5.00		1825.00		
	(d) Quantity and mode of disposal of unutilised effluent:	35.00	HSIIDC SEWER			

3. Details of existing and/ or proposed groundwater abstraction structures

(a) Groundwater Abstraction Structure-Existing

SNo.	Type/ Year of construction	Depth (meter)/ Diameter (mm)	Depth to water level (meters below ground level)	Discharge (m3 per hour)	Operational hours/ (day)/ days/year	Mode of lift	Horse Power of pump	Whether fitted with water meter or not
1	bore well/ 2018	65.00/ 125.00	55.00	8.55	7.95/ 365	1	3	Yes

Source of fresh water requirement being met uptill now

Affidavit duly attested by the Applicant regarding non-existence of tubewell

4. Likely date of operation of proposed tubewell

5. Quantum of ground water recharge(m3/year)

0.00

6. Water Efficient Technology will be adopted

[Download](#)

7. Valid Consent of operate issued by HSPCB(CTO)

[Download](#)

8. Compliance Report as per format
(In case of NOC issued by HWRA, fill the compliance status against the link on the portal. Take the print out of Compliance Report so generated and attach here duly signed by the applicant)

[Download](#)
[View Online compliance Report](#)

9.	Self-water audit report as per format for 100-500 KLD. Water audit report from accredited consultant for water requirement more than 500 KLD.	
10.	Affidavit for compliance, as per format.	Download
11.	Impact Assessment Report prepared by the accredited consultant : Submit IAR of existing / proposed groundwater withdrawal on the groundwater regime and socio-economic impacts report. Pro-forma for the report is given in Annexure IV of HWRA Guidelines dated 10.9.21. On top of the IAR, provide the Check List + Salient features of IAR, in the prescribed formats.	
12	i. Any Other Document/Information	Download
	ii. Any Other Document/Information	Download
	iii. Any Other Document/Information (Undertaking_ETP)	Download
13.	I shall comply with all the terms and conditions of the Permission for renewal.	Yes

Self Declaration:-

- I hereby declare that all the documents prescribed In the application form have been uploaded and no blank / another / Irrelevant documents have been uploaded against specified documents. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.
- I hereby certify that the contents of the above Application are true to the best of my knowledge and belief and that it conceals nothing and that no part of it is false. I understand that if any information furnished by me is found to be false, Haryana Ground Water Authority can take punitive action against me as per the extant rules. Further, I shall comply with all the terms and conditions of the permission/NOC to be granted by HWRA.

Date: 1/27/2025 2:36:30 PM

Place: SONIPAT

[Download](#)

Signature of Applicant with Office Seal

(SURINDER SINGH)

(PARTNER)

a) Information of payment for Application Fee

Total Amount				
Mode of Payment	Online			
Reference No.	Transaction No.	Date	Amount	Status
HRWA1002053117310462	433823164104	03/12/2024	25000	success

b) Information of payment for Tarrif Fee

Total Amount			
Mode of Payment			



NO:HSENGG:B:2024: 720

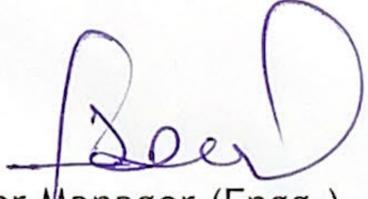
Dated: 01-01-2025

WATER AVAILABILITY /NON-AVAILABILITY CERTIFICATE
FOR WATER

TO WHOMSOEVER IT MAY CONCERN

(in case of partial availability for fresh water)

This is to certify that this office of Haryana State Industrial & Infrastructure Development Corporation (HSIIDC) can provide 4000 gallons water per acre/per day. As per this office record the firm M/s Budh Singh & Brother's plot No. 36 Phase-I, Indl. Estate Barhi, has consumed water 2.7 KLD.


Senior Manager (Engg.)
Indl. Estate Barhi

Haryana State Industrial & Infrastructure Development Corporation Ltd.
INDUSTRIAL ESTATE BARHI-131101 (Sonipat)
Ph.: 0130-2474756, Ph. : 0130-2474648
E-mail : estate.barhi@hsiidc.org.in
E-mail : ia.barhi@hsiidc.org.in
GSTIN : 06AAACH4114R1ZH

REGD. OFFICE:
Haryana State Industrial & Infrastructure Development Corporation Ltd.
C-13-14, Sector-6, PANCHKULA - 134109
TEL: 0172- 2590481-83
WEBSITE : www.hsiidc.org.in www.hsiidcesewa.org.in
CIN No. U29199HR1967SGC





SLUDGE BED

GPS Map Camera

Barhi, Haryana, India

Hsiidc Industrial Area, Barhi, 131101, Haryana, India

Lat 29.104828, Long 77.044675

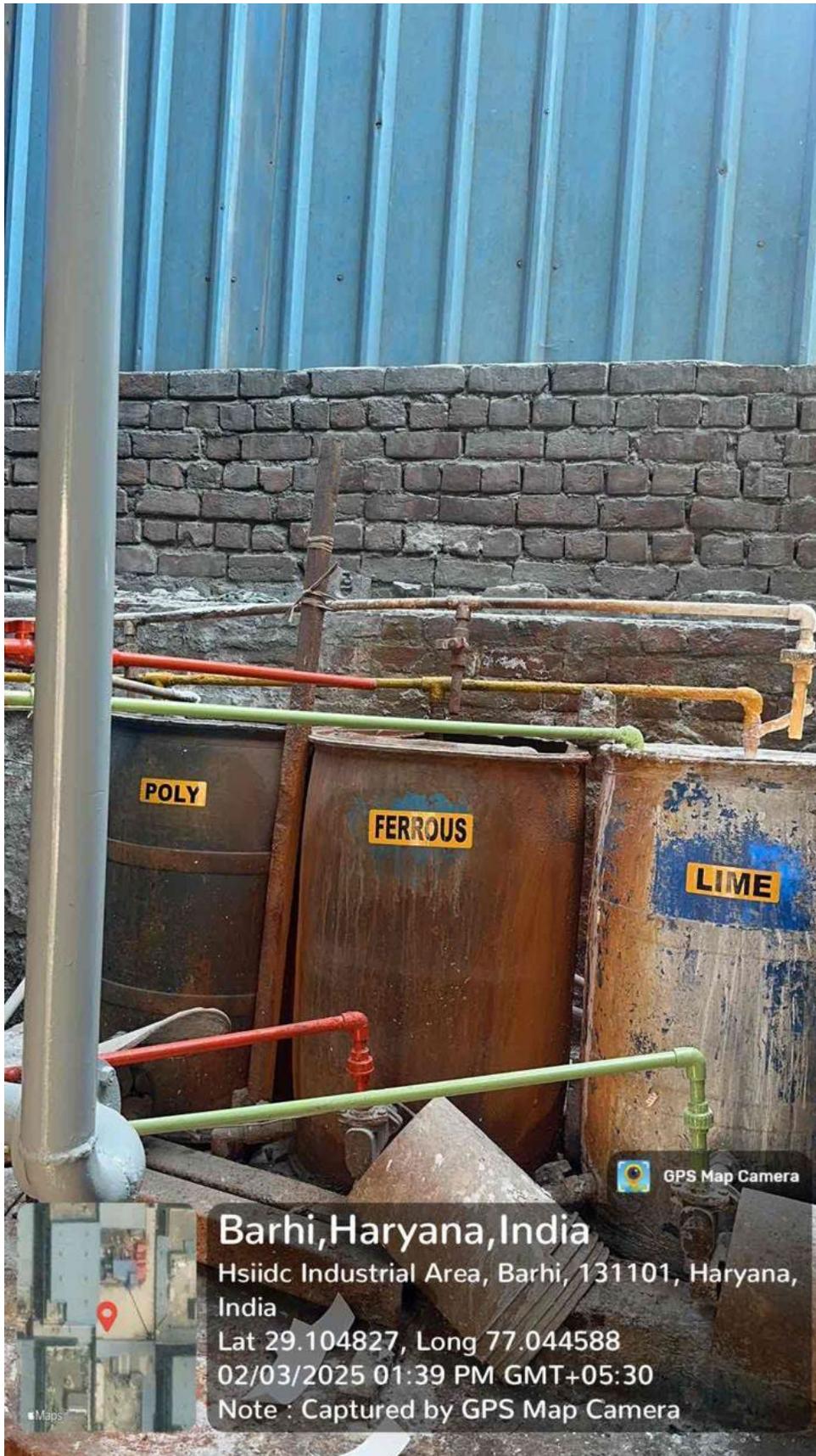
02/03/2025 02:47 PM GMT+05:30

Note : Captured by GPS Map Camera











GPS Map Camera

Barhi, Haryana, India

Hsiidc Industrial Area, Barhi, 131101, Haryana, India

Lat 29.104859, Long 77.044701

02/03/2025 01:35 PM GMT+05:30

Note : Captured by GPS Map Camera



NAME & ADDRESS OF UNIT :

DATE	INLET PUMP		BOREWELL METER READING		CHEMICAL USED			FLOW METER FINAL OUTLET		PH METER		ENERGY METER OF ETP		ETP SLUDGE	SIGNATURE	REMARKS
	ON	OFF	ON	OFF	Lime	Fluo	Pollg	ON	OFF	INLET	OUTLET	ON	OFF			
1-8-2024	09:00	19:00	30958	30008	16 Kg	17 Kg	650 gm	18765	18809	5	7	6776	6798	4 Kg	[Signature]	
2-8-2024	09:00	19:00	30008	30058	16 Kg	17 Kg	650 gm	18809	18857	5	7	6798	6819	4 Kg	[Signature]	
3-8-2024	09:00	19:00	30058	30106	14 Kg	15 Kg	500 gm	18851	18892	5	7	6819	6840	4 Kg	[Signature]	
4-8-2024	09:00	19:00	30106	30151	12 Kg	13 Kg	400 gm	18892	18932	5	7	6840	6862	4 Kg	[Signature]	
5-8-2024	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
6-8-2024	09:00	19:00	30151	30201	14 Kg	16 Kg	500 gm	18932	18978	5	7	6862	6884	4 Kg	[Signature]	
7-8-2024	09:00	19:30	30201	30251	17 Kg	19 Kg	650 gm	18978	19025	5	7	6884	6913	5 Kg	[Signature]	
8-8-2024	09:00	19:30	30251	30301	16 Kg	16 Kg	600 gm	19025	19069	5	7	6913	6942	5 Kg	[Signature]	
9-8-2024	09:00	19:00	30301	30351	16 Kg	16 Kg	600 gm	19069	19112	5	7	6942	6967	4 Kg	[Signature]	
10-8-2024	09:00	19:00	30351	30401	15 Kg	16 Kg	600 gm	19112	19157	5	7	6967	6995	4 Kg	[Signature]	
11-8-2024	09:00	19:00	30401	30451	16 Kg	16 Kg	600 gm	19157	19198	5	7	6995	7022	4 Kg	[Signature]	
12-8-2024	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
13-8-2024	09:00	19:00	30451	30501	15 Kg	15 Kg	500 gm	19198	19240	5	7	7022	7057	4 Kg	[Signature]	
14-8-2024	09:00	19:00	30501	30550	13 Kg	13 Kg	400 gm	19240	19281	5	7	7057	7081	4 Kg	[Signature]	
15-8-2024	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
16-8-2024	09:00	19:00	30550	30600	10 Kg	13 Kg	400 gm	19281	19321	5	7	7081	7109	4 Kg	[Signature]	
17-8-2024	09:00	19:00	30600	30649	13 Kg	13 Kg	400 gm	19321	19362	5	7	7109	7137	4 Kg	[Signature]	
18-8-2024	09:00	19:00	30649	30699	10 Kg	13 Kg	400 gm	19362	19405	5	7	7137	7165	4 Kg	[Signature]	
19-8-2024	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
20-8-2024	09:00	19:00	30699	30749	14 Kg	15 Kg	450 gm	19405	19447	5	7	7165	7192	4 Kg	[Signature]	
21-8-2024	09:00	19:10	30749	30798	14 Kg	14 Kg	400 gm	19447	19489	5	7	7192	7219	4 Kg	[Signature]	
22-8-2024	09:00	19:00	30798	30847	14 Kg	15 Kg	450 gm	19489	19533	5	7	7219	7245	4 Kg	[Signature]	
23-8-2024	09:00	19:00	30847	30898	14 Kg	15 Kg	450 gm	19533	19576	5	7	7245	7267	4 Kg	[Signature]	
24-8-2024	09:00	19:00	30898	30952	16 Kg	16 Kg	600 gm	19576	19621	5	7	7267	7291	5 Kg	[Signature]	
25-8-2024	09:00	19:00	30952	31002	16 Kg	16 Kg	600 gm	19621	19662	5	7	7291	7313	4 Kg	[Signature]	
26-8-2024	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—	—
27-8-2024	09:00	19:00	31002	31052	16 Kg	16 Kg	600 gm	19662	19702	5	7	7313	7333	4 Kg	[Signature]	
28-8-2024	09:00	19:00	31052	31101	16 Kg	17 Kg	650 gm	19702	19746	5	7	7333	7354	5 Kg	[Signature]	
29-8-2024	09:00	19:00	31101	31151	16 Kg	17 Kg	600 gm	19746	19792	5	7	7354	7373	4 Kg	[Signature]	
30-8-2024	09:00	19:00	31151	31199	15 Kg	15 Kg	500 gm	19792	19833	5	7	7373	7394	4 Kg	[Signature]	
31-8-2024	09:00	19:00	31199	31249	16 Kg	16 Kg	550 gm	19833	19879	5	7	7394	7415	4 Kg	[Signature]	

PLANT OPERATOR NAME
MOBILE NO. :

PIONEER ENVIRO TECH (ENVIRONMENT CONSULTANT)

AUTHORIZED SIGNATORY

PIONEER ENVIRO TECH
AN ISO 9001:2008 CERTIFIED COMPANY.

LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

MONTH 09/2024

NAME & ADDRESS OF UNIT : _____

DATE	INLET PUMP		BOREWELL METER READING		CHEMICAL USED			FLOW METER FINAL OUTLET		PH METER		ENERGY METER OF ETP		ETP SLUDGE	SIGNATURE	REMARKS
	ON	OFF	ON	OFF	Lime	Rlime	Poly	ON	OFF	INLET	OUTLET	ON	OFF			
28-9-2024	09:00	19:00	31249	31298	15 KG	15 KG	450 gm	19879	19922	5	7	7415	7436	4 KG	<i>[Signature]</i>	
29-9-2024	09:00	19:00	31298	31348	16 KG	16 KG	500 gm	19922	19968	5	7	7436	7457	4 KG	<i>[Signature]</i>	
30-9-2024	09:00	19:00	31348	31397	18 KG	18 KG	550 gm	19968	20015	5	7	7457	7475	4 KG	<i>[Signature]</i>	
01-10-2024	09:00	19:00	31397	31447	18 KG	18 KG	550 gm	20015	20060	5	7	7475	7496	4 KG	<i>[Signature]</i>	
02-10-2024	09:00	19:00	31447	31498	18 KG	18 KG	550 gm	20060	20106	5	7	7496	7516	4 KG	<i>[Signature]</i>	
03-10-2024	09:00	19:00	31498	31548	15 KG	15 KG	500 gm	20106	20148	5	7	7516	7536	4 KG	<i>[Signature]</i>	
04-10-2024	09:00	19:00	31548	31599	17 KG	17 KG	550 gm	20148	20193	5	7	7536	7557	4 KG	<i>[Signature]</i>	
05-10-2024	09:00	19:00	31599	31649	17 KG	17 KG	550 gm	20193	20239	5	7	7557	7578	4 KG	<i>[Signature]</i>	
06-10-2024	09:00	19:00	31649	31698	17 KG	17 KG	550 gm	20239	20283	5	7	7578	7599	4 KG	<i>[Signature]</i>	
07-10-2024	09:00	19:00	31698	31750	17 KG	17 KG	550 gm	20283	20329	5	7	7599	7620	3 KG	<i>[Signature]</i>	
08-10-2024	09:00	19:00	31750	31801	17 KG	17 KG	550 gm	20329	20377	5	7	7620	7641	3 KG	<i>[Signature]</i>	
09-10-2024	09:00	19:00	31801	31851	17 KG	17 KG	550 gm	20377	20423	5	7	7641	7661	3 KG	<i>[Signature]</i>	
10-10-2024	09:00	19:00	31851	31901	17 KG	17 KG	550 gm	20423	20467	5	7	7661	7682	3 KG	<i>[Signature]</i>	
11-10-2024	09:00	19:00	31901	31951	18 KG	18 KG	600 gm	20467	20513	5	7	7682	7703	3 KG	<i>[Signature]</i>	
12-10-2024	09:00	19:00	31951	32002	18 KG	18 KG	600 gm	20513	20559	5	7	7703	7724	4 KG	<i>[Signature]</i>	
13-10-2024	09:00	19:00	32002	32053	17 KG	17 KG	600 gm	20559	20601	5	7	7724	7745	4 KG	<i>[Signature]</i>	
14-10-2024	09:00	19:00	32053	32105	18 KG	18 KG	600 gm	20601	20644	5	7	7745	7766	4 KG	<i>[Signature]</i>	
15-10-2024	09:00	19:00	32105	32156	17 KG	17 KG	550 gm	20644	20687	5	7	7766	7787	3 KG	<i>[Signature]</i>	
16-10-2024	09:00	19:00	32156	32206	17 KG	17 KG	550 gm	20687	20730	5	7	7787	7808	3 KG	<i>[Signature]</i>	
17-10-2024	09:00	19:00	32206	32254	17 KG	17 KG	550 gm	20730	20773	5	7	7808	7829	3 KG	<i>[Signature]</i>	
18-10-2024	09:00	19:00	32254	32303	17 KG	17 KG	550 gm	20773	20818	5	7	7829	7848	3 KG	<i>[Signature]</i>	
19-10-2024	09:00	19:00	32303	32354	17 KG	17 KG	550 gm	20818	20865	5	7	7848	7867	3 KG	<i>[Signature]</i>	
20-10-2024	09:00	19:00	32354	32404	17 KG	17 KG	550 gm	20865	20907	5	7	7867	7888	3 KG	<i>[Signature]</i>	
21-10-2024	09:00	19:00	32404	32457	17 KG	17 KG	550 gm	20907	20955	5	7	7888	7908	3 KG	<i>[Signature]</i>	
22-10-2024	09:00	19:00	32457	32507	17 KG	17 KG	550 gm	20955	20997	5	7	7908	7927	3 KG	<i>[Signature]</i>	

PLANT OPERATOR NAME
MOBILE NO. :

PIONEER ENVIRO TECH (ENVIRONMENT CONSULTANT)

AUTHORIZED SIGNATORY

PIONEER ENVIRO TECH
AN ISO 9001:2008 CERTIFIED COMPANY

LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

MONTH 10, 2024

NAME & ADDRESS OF UNIT :

DATE	INLET PUMP		BOREWELL METER READING		CHEMICAL USED			FLOW METER FINAL OUTLET		PH METER		ENERGY METER OF ETP		ETP SLUDGE	SIGNATURE	REMARKS
	ON	OFF	ON	OFF	Lime	Alum	Poly	ON	OFF	INLET	OUTLET	ON	OFF			
1-10-2024	09:00	19:00	32507	32559	17kg	18kg	600gm	20997	21040	5	7	7927	7948	3kg		
2-10-2024	09:00	19:00	32559	32614	18kg	18kg	600gm	21040	21086	5	7	7948	7969	3kg		
3-10-2024	09:00	19:00	32614	32669	18kg	18kg	600gm	21086	21132	5	7	7969	7988	3kg		
4-10-2024	09:00	19:00	32669	32725	18kg	18kg	600gm	21132	21179	5	7	7988	8009	3kg		
5-10-2024	09:00	19:00	32725	32779	18kg	19kg	600gm	21179	21224	5	7	8009	8030	3kg		
6-10-2024	09:00	19:00	32779	32834	18kg	19kg	600gm	21224	21272	5	7	8030	8051	3kg		
7-10-2024	09:00	19:00	32834	32890	18kg	19kg	600gm	21272	21319	5	7	8051	8073	4kg		
8-10-2024	09:00	19:00	32890	32948	17kg	19kg	650gm	21319	21367	5	7	8073	8094	4kg		
9-10-2024	09:00	19:00	32948	33006	19kg	19kg	650gm	21367	21415	5	7	8094	8116	4kg		
10-10-2024	09:00	19:00	33006	33060	19kg	19kg	650gm	21415	21459	5	7	8116	8138	4kg		
11-10-2024	09:00	19:00	33060	33103	16kg	16kg	450gm	21459	21501	5	7	8138	8160	3kg		
12-10-2024	09:00	19:00	33103	33160	18kg	18kg	550gm	21501	21548	5	7	8160	8182	3kg		
13-10-2024	09:00	19:30	33160	33214	17kg	18kg	550gm	21548	21591	5	7	8182	8204	3kg		
14-10-2024	09:00	19:00	33214	33266	16kg	16kg	500gm	21591	21633	5	7	8204	8225	3kg		
15-10-2024	09:00	19:00	33266	33322	18kg	18kg	650gm	21633	21682	5	7	8225	8248	4kg		
16-10-2024	19:00	08:00	33322	33382	18kg	18kg	650gm	21682	21728	5	7	8248	8270	4kg		
17-10-2024	19:00	07:00	33382	33434	17kg	18kg	600gm	21728	21770	5	7	8270	8291	3kg		
18-10-2024	19:00	07:00	33434	33486	17kg	17kg	600gm	21770	21813	5	7	8291	8311	3kg		
19-10-2024	19:00	07:00	33486	33543	18kg	18kg	650gm	21813	21860	5	7	8311	8332	4kg		
20-10-2024	19:00	07:00	33543	33601	18kg	14kg	650gm	21860	21908	5	7	8332	8353	4kg		
21-10-2024	19:00	07:00	33601	33652	15kg	15kg	450gm	21908	21949	5	7	8353	8373	3kg		
22-10-2024	19:00	07:00	33652	33709	17kg	17kg	600gm	21949	21998	5	7	8373	8394	4kg		
23-10-2024	19:00	07:00	33709	33767	15kg	16kg	500gm	21998	22042	5	7	8394	8413	3kg		
24-10-2024																

PLANT OPERATOR NAME
MOBILE NO.:

PIONEER ENVIRO TECH (ENVIRONMENT CONSULTANT)

AUTHORIZED SIGNATORY

PIONEER ENVIRO TECH
AN ISO 9001:2008 CERTIFIED COMPANY

LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

MONTH 11/2024

NAME & ADDRESS OF UNIT : _____

DATE	INLET PUMP		BOREWELL METER READING		CHEMICAL USED			FLOW METER FINAL OUTLET		PH METER		ENERGY METER OF ETP		ETP SLUDGE	SIGNATURE	REMARKS
	ON	OFF	ON	OFF	Lime	Alum	Paly	ON	OFF	INLET	OUTLET	ON	OFF			
1-11-2024																
2-11-2024																
3-11-2024																
4-11-2024																
5-11-2024																
6-11-2024																
7-11-2024																
8-11-2024	19:00	07:00	33767	33822	15kg	16kg	500gm	22042	22086	5	7	8413	8433	3kg		
9-11-2024	19:00	07:00	33822	33875	15kg	16kg	500gm	22086	22129	5	7	8433	8454	3kg		
10-11-2024	19:00	07:00	33875	33949	13kg	13kg	400gm	22129	22169	5	7	8454	8475	3kg		
11-11-2024																
12-11-2024	19:00	07:00	33949	34004	13kg	14kg	400gm	22169	22213	5	7	8475	8494	3kg		
13-11-2024	19:00	07:00	34004	34054	13kg	13kg	400gm	22213	22254	5	7	8494	8513	3kg		
14-11-2024	19:00	07:00	34054	34105	13kg	13kg	400gm	22254	22295	5	7	8513	8532	3kg		
15-11-2024	19:00	07:00	34105	34158	12kg	12kg	400gm	22295	22335	5	7	8532	8551	3kg		
16-11-2024	19:00	07:00	34158	34213	15kg	15kg	500gm	22335	22380	5	7	8551	8570	4kg		
17-11-2024	19:00	07:00	34213	34267	15kg	15kg	500gm	22380	22426	5	7	8570	8589	4kg		
18-11-2024																
19-11-2024	19:00	07:00	34267	34324	15kg	15kg	500gm	22426	22469	5	7	8589	8607	3kg		
20-11-2024																
21-11-2024	19:00	07:00	34324	34382	15kg	15kg	500gm	22469	22511	5	7	8607	8627	3kg		
22-11-2024	19:00	07:00	34382	34433	14kg	14kg	450gm	22511	22552	5	7	8627	8645	3kg		
23-11-2024	19:00	07:00	34433	34489	14kg	14kg	450gm	22552	22596	5	7	8645	8664	3kg		
24-11-2024	19:00	07:00	34489	34545	14kg	14kg	450gm	22596	22641	5	7	8664	8683	3kg		
25-11-2024																
26-11-2024	19:00	07:00	34545	34601	14kg	14kg	450gm	22641	22687	5	7	8683	8704	4kg		
27-11-2024	19:00	07:00	34601	34658	14kg	14kg	450gm	22687	22731	5	7	8704	8723	4kg		
28-11-2024	19:00	07:00	34658	34710	12kg	13kg	450gm	22731	22773	5	7	8723	8743	3kg		
29-11-2024	19:00	07:00	34710	34765	13kg	13kg	450gm	22773	22817	5	7	8743	8763	3kg		
30-11-2024	19:00	07:00	34765	34824	15kg	15kg	550gm	22817	22865	5	7	8763	8783	3kg		

PLANT OPERATOR NAME
MOBILE NO.:

PIONEER ENVIRO TECH (ENVIRONMENT CONSULTANT)

AUTHORIZED SIGNATORY



LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

MONTH 12, 2024

NAME & ADDRESS OF UNIT :

DATE	INLET PUMP		BOREWELL METER READING		CHEMICAL USED			FLOW METER FINAL OUTLET		PH METER		ENERGY METER OF ETP		ETP SLUDGE	SIGNATURE	REMARKS
	ON	OFF	ON	OFF	Lime	Alme	Poly	ON	OFF	INLET	OUTLET	ON	OFF			
1-12-2024	19:00	07:00	34824	34880	14 KG	14 KG	450 gm	22865	22910	5	7	8783	8804	3 KG	[Signature]	
2-12-2024	07:00	19:00	34880	34937												
3-12-2024	07:00	19:00	34880	34937	14 KG	14 KG	450 gm	22910	22956	5	7	8804	8825	3 KG	[Signature]	
4-12-2024	07:00	19:00	34937	34987	12 KG	12 KG	400 gm	22956	22998	5	7	8825	8844	3 KG	[Signature]	
5-12-2024	07:00	19:00	34987	35035	12 KG	12 KG	400 gm	22998	23038	5	7	8844	8863	3 KG	[Signature]	
6-12-2024	07:00	19:00	35035	35089	12 KG	12 KG	400 gm	23038	23082	5	7	8863	8881	3 KG	[Signature]	
7-12-2024	07:00	19:00	35089	35139	12 KG	12 KG	400 gm	23082	23123	5	7	8881	8897	3 KG	[Signature]	
8-12-2024	07:00	19:00	35139	35186	12 KG	12 KG	400 gm	23123	23167	5	7	8897	8916	3 KG	[Signature]	
9-12-2024																
10-12-2024																
11-12-2024	07:00	19:00	35186	35252	12 KG	12 KG	400 gm	23167	23210	5	7	8916	8934	3 KG	[Signature]	
12-12-2024	09:00	19:00	35252	35310	14 KG	14 KG	500 gm	23210	23258	5	7	8934	8955	4 KG	[Signature]	
13-12-2024	09:00	19:00	35310	35364	12 KG	12 KG	400 gm	23258	23301	5	7	8955	8976	3 KG	[Signature]	
14-12-2024	09:00	19:00	35364	35419	13 KG	13 KG	450 gm	23301	23346	5	7	8976	8997	3 KG	[Signature]	
15-12-2024	09:00	19:00	35419	35475	13 KG	13 KG	450 gm	23346	23392	5	7	8997	9017	3 KG	[Signature]	
16-12-2024																
17-12-2024	09:00	19:00	35475	35534	13 KG	15 KG	500 gm	23392	23438	5	7	9017	9038	4 KG	[Signature]	
18-12-2024	09:00	19:00	35534	35587	13 KG	13 KG	400 gm	23438	23480	5	7	9038	9058	3 KG	[Signature]	
19-12-2024	09:00	19:00	35587	35648	13 KG	13 KG	400 gm	23480	23525	5	7	9058	9079	3 KG	[Signature]	
20-12-2024	09:00	19:00	35648	35707	13 KG	13 KG	400 gm	23525	23574	5	7	9079	9099	3 KG	[Signature]	
21-12-2024	09:00	19:00	35707	35767	13 KG	13 KG	400 gm	23574	23615	5	7	9099	9118	3 KG	[Signature]	
22-12-2024	09:00	19:00	35767	35829	13 KG	13 KG	400 gm	23615	23657	5	7	9118	9136	3 KG	[Signature]	
23-12-2024	09:00	19:00														
24-12-2024	09:00	19:00	35829	35895	13 KG	13 KG	400 gm	23657	23702	5	7	9136	9155	3 KG	[Signature]	
25-12-2024	09:00	19:00	35895	35955	14 KG	14 KG	450 gm	23702	23751	5	7	9155	9176	4 KG	[Signature]	
26-12-2024	09:00	19:00	35955	36012	13 KG	13 KG	400 gm	23751	23792	5	7	9176	9194	3 KG	[Signature]	
27-12-2024	09:00	19:00	36012	36068	13 KG	13 KG	400 gm	23792	23836	5	7	9194	9211	3 KG	[Signature]	
28-12-2024	09:00	19:00	36068	36124	13 KG	13 KG	400 gm	23836	23880	5	7	9211	9228	3 KG	[Signature]	
29-12-2024	09:00	19:00	36124	36182	14 KG	15 KG	450 gm	23880	23925	5	7	9228	9247	3 KG	[Signature]	
30-12-2024																
31-12-2024	09:00	19:00	36182	36239	14 KG	14 KG	450 gm	23925	23968	5	7	9247	9267	3 KG	[Signature]	

PLANT OPERATOR NAME
MOBILE NO :

PIONEER ENVIRO TECH (ENVIRONMENT CONSULTANT)

AUTHORIZED SIGNATORY



LOG BOOK OF SEWERAGE / EFFLUENT TREATMENT PLANT

MONTH 1, 2015

NAME & ADDRESS OF UNIT :

DATE	INLET PUMP		BOREWELL METER READING		CHEMICAL USED			FLOW METER FINAL OUTLET		PH METER		ENERGY METER OF ETP		ETP SLUDGE	SIGNATURE	REMARKS
	ON	OFF	ON	OFF	Lime	Volume	Poly	ON	OFF	INLET	OUTLET	ON	OFF			
1-1-2015	09:10	19:10	36239	36238	15KG	16KG	500gm	23968	24013	5	7	9267	9288	4 KG	SA	
2-1-2015	09:10	19:10	36298	36250	15KG	15KG	500gm	24013	24657	5	7	9288	9309	4 KG	SA	
3-1-2015	09:10	19:10	36353	36410	15KG	15KG	500gm	24057	24900	5	7	9309	9328	3 KG	SA	
4-1-2015	09:10	19:10	36410	36467	15KG	15KG	500gm	24100	24142	5	7	9328	9347	3 KG	SA	
5-1-2015	09:10	19:10	36467	36524	14KG	14KG	450gm	24142	24184	5	7	9347	9365	3 KG	SA	
6-1-2015																
7-1-2015	09:10	19:10	36524	36582	14KG	14KG	450gm	24184	24227	5	7	9365	9384	3 KG	SA	
8-1-2015																
9-1-2015	09:10	19:10	36582	36641	14KG	15KG	500gm	24227	24271	5	7	9384	9403	3 KG	SA	
10-1-2015	09:10	19:10	36641	36702	16KG	17KG	450gm	24271	24319	5	7	9403	9424	4 KG	SA	
11-1-2015	09:10	19:10	36702	36761	16KG	15KG	400gm	24319	24360	5	7	9424	9441	4 KG	SA	
12-1-2015	09:10	19:10	36761	36817	13KG	13KG	450gm	24360	24403	5	7	9441	9459	3 KG	SA	
13-1-2015																
14-1-2015	09:10	19:10	36817	36881	17KG	17KG	500gm	24403	24450	5	7	9459	9480	4 KG	SA	
15-1-2015	09:10	19:10	36881	36938	14KG	14KG	500gm	24450	24494	5	7	9480	9499	3 KG	SA	
16-1-2015	09:10	19:10	36938	36993	14KG	14KG	450gm	24494	24538	5	7	9499	9518	4 KG	SA	
17-1-2015	09:10	19:10	36993	37048	14KG	15KG	500gm	24538	24582	5	7	9518	9536	4 KG	SA	
18-1-2015	09:10	19:10	37048	37104	14KG	13KG	500gm	24582	24628	5	7	9536	9555	4 KG	SA	
19-1-2015	09:10	19:10	37104	37163	14KG	8 KG	450gm	24628	24674	5	7	9555	9575	3 KG	SA	
20-1-2015																
21-1-2015	09:10	19:10	37163	37221	14KG	16 KG	550gm	24674	24716	5	7	9575	9593	3 KG	SA	
22-1-2015	09:10	19:10	37221	37274	14 KG	16 KG	400gm	24716	24759	5	7	9593	9612	3 KG	SA	
23-1-2015	09:10	19:10	37274	37329	12 KG	14 KG	500gm	24759	24802	5	7	9612	9630	3 KG	SA	
24-1-2015	09:10	19:10	37329	37386	12 KG	12 KG	500gm	24802	24846	5	7	9630	9651	3 KG	SA	
25-1-2015	09:10	19:10	37386	37444	13 KG	14 KG	400gm	24846	24889	5	7	9651	9669	3 KG	SA	
26-1-2015																
27-1-2015																
28-1-2015	09:10	19:10	37444	37503	15KG	15 KG	500gm	24889	24935	5	7	9669	9690	4 KG	SA	
29-1-2015	09:10	19:10	37503	37558	14 KG	15 KG	500gm	24935	24976	5	7	9690	9709	3 KG	SA	
30-1-2015	09:10	19:10	37558	37611	12 KG	131KG	400gm	24976	25020	5	7	9709	9729	3 KG	SA	
31-1-2015	09:10	19:10	37611	37666	12 KG	131KG	400gm	25020	25063	5	7	9729	9748	3 KG	SA	

PLANT OPERATOR NAME
MOBILE NO.:

PIONEER ENVIRO TECH (ENVIRONMENT CONSULTANT)

AUTHORIZED SIGNATORY

Non Judicial	Indian-Non Judicial Stamp Haryana Government		Date : 18/01/2025
Certificate No. TAR2025A63		Stamp Duty Paid : ₹ 101 <small>(Rs. Only)</small>	
GRN No. 126873391		Penalty : ₹ 0 <small>(Rs. Zero Only)</small>	
Seller / First Party Detail			
Name: Ms budh singh And brothers			
H.No/Floor : X	Sector/Ward : X	LandMark : X	
City/Village: Barhi	District : Sonipat	State : Hr	
Phone: 96*****01			
Buyer / Second Party Detail			
Name : Vikas bhatta and Company			
H.No/Floor : X	Sector/Ward : X	LandMark : X	
City/Village: Sonipat	District : Sonipat	State : Hr	
Phone : 99*****99			
Purpose : Agreement			

AGREEMENT

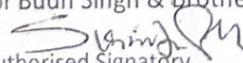
I Surinder Singh, Partner, of the unit M/s. Budh Singh & Brothers situated Plot no. 36 HSIIDC Barhi Sonipat Haryana is running its business for manufacturing of All type of Acrylic Yarn to be called as the first party to this agreement.

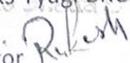
M/s Viaks Tyagi BKO dealing with Brickfields, Fly ash Brick duly authorized by Haryana State Pollution Control Board vide CTO no 31265010 dt. 30.12.2022 valid up to 31.03.2026 having its work place at panchi Jatan Road Sonipat, Haryana to be called as second party to this agreement.

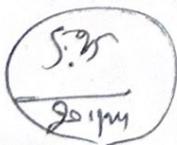
Today on 18.01.2025 both parties have agreed that as and when Boiler Ash duly will be generated by first party, the same will be given to second party for disposal and then obtaining receipt for the same.

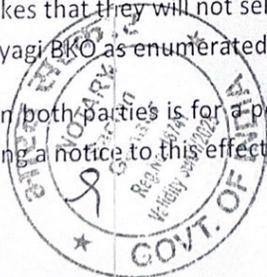
The first party further undertakes that they will not sell or dispose of Boiler Ash to any other person other than M/s Viaks Tyagi BKO as enumerated above.

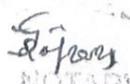
The above agreement between both parties is for a period of one year from today and can be revoked by either party giving a notice to this effect.

For Budh Singh & Brothers

 Authorised Signatory


 For Viaks Tyagi BKO
 Proprietor 






 Gaurav Dhatt
 NOTARY
 at

M/S BUDH SINGH BROTHERS			
PLOT NO. 36, HSIIDC, BARHI INDL AREA			
SONIPAT, HARYANA			
DATE	RAW WATER INLET READING		SIGNATURE
	ON	OFF	
1-8-2024	12043	12087	
2-8-2024	12087	12129	
3-8-2024	12129	12170	
4-8-2024	12170	12210	
5-8-2024	OFF	OFF	
6-8-2024	12210	12256	
7-8-2024	12256	12303	
8-8-2024	12303	12347	
9-8-2024	12347	12390	
10-8-2024	12390	12435	
11-8-2024	12435	12476	
12-8-2024	OFF	OFF	
13-8-2024	12476	12518	
14-8-2024	12518	12559	
15-8-2024	OFF	OFF	
16-8-2024	12559	12599	
17-8-2024	12599	12640	
18-8-2024	12640	12680	
19-8-2024	OFF	OFF	
20-8-2024	12680	12725	
21-8-2024	12725	12767	
22-8-2024	12767	12811	
23-8-2024	12811	12854	
24-8-2024	12854	12899	
25-8-2024	12899	12940	
26-8-2024	OFF	OFF	
27-8-2024	12940	12980	
28-8-2024	12980	13024	
29-8-2024	13024	13070	
30-8-2024	13070	13111	
31-8-2024	13111	13157	

M/S BUDH SINGH BROTHERS			
PLOT NO. 36, HSIIDC, BARHI INDL AREA			
SONIPAT, HARYANA			
DATE	RAW WATER INLET READING		SIGNATURE
	ON	OFF	
1-9-2024	13157	13200	
2-9-2024	OFF	OFF	
3-9-2024	13200	13246	
4-9-2024	13246	13293	
5-9-2024	13293	13338	
6-9-2024	13338	13384	
7-9-2024	13384	13426	
8-9-2024	13426	13471	
9-9-2024	OFF	OFF	
10-9-2024	13471	13517	
11-9-2024	13517	13561	
12-9-2024	13561	13607	
13-9-2024	13607	13655	
14-9-2024	13655	13701	
15-9-2024	13701	13745	
16-9-2024	OFF	OFF	
17-9-2024	13745	13791	
18-9-2024	13791	13837	
19-9-2024	13837	13879	
20-9-2024	13879	13922	
21-9-2024	13922	13965	
22-9-2024	13965	14008	
23-9-2024	OFF	OFF	
24-9-2024	14008	14051	
25-9-2024	14051	14096	
26-9-2024	14096	14143	
27-9-2024	14143	14185	
28-9-2024	14185	14233	
29-9-2024	14233	14275	
30-9-2024	OFF	OFF	

M/S BUDH SINGH BROTHERS			
PLOT NO. 36, HSIIDC, BARHI INDL AREA			
SONIPAT, HARYANA			
DATE	RAW WATER INLET READING		SIGNATURE
	ON	OFF	
01-10-2024	14275	14318	
02-10-2024	OFF	OFF	
03-10-2024	14318	14364	
04-10-2024	14364	14410	
05-10-2024	OFF	OFF	
06-10-2024	14410	14457	
07-10-2024	OFF	OFF	
08-10-2024	14457	14502	
09-10-2024	14502	14550	
10-10-2024	OFF	OFF	
11-10-2024	14550	14597	
12-10-2024	14597	14645	
13-10-2024	14645	14693	
14-10-2024	OFF	OFF	
15-10-2024	14693	14737	
16-10-2024	14737	14779	
17-10-2024	14779	14826	
18-10-2024	14826	14869	
19-10-2024	14869	14911	
20-10-2024	14911	14960	
21-10-2024	OFF	OFF	
22-10-2024	14960	15006	
23-10-2024	15006	15048	
24-10-2024	15048	15091	
25-10-2024	15091	15138	
26-10-2024	15138	15186	
27-10-2024	15186	15227	
28-10-2024	OFF	OFF	
29-10-2024	15227	15271	
30-10-2024	15271	15320	
31-10-2024	OFF	OFF	

M/S BUDH SINGH BROTHERS			
PLOT NO. 36, HSIIDC, BARHI INDL AREA			
SONIPAT, HARYANA			
DATE	RAW WATER INLET READING		SIGNATURE
	ON	OFF	
1-11-2024	OFF	OFF	
2-11-2024	OFF	OFF	
3-11-2024	OFF	OFF	
4-11-2024	OFF	OFF	
5-11-2024	OFF	OFF	
6-11-2024	OFF	OFF	
7-11-2024	OFF	OFF	
8-11-2024		15320	15364
9-11-2024		15364	15407
10-11-2024		15407	15447
11-11-2024	OFF		OFF
12-11-2024		15447	15491
13-11-2024		15491	15532
14-11-2024		15532	15573
15-11-2024		15573	15613
16-11-2024		15613	15658
17-11-2024		15658	15704
18-11-2024	OFF		OFF
19-11-2024		15704	15747
20-11-2024	OFF		OFF
21-11-2024		15747	15789
22-11-2024		15789	15830
23-11-2024		15830	15874
24-11-2024		15874	15919
25-11-2024	OFF		OFF
26-11-2024		15919	15965
27-11-2024		15965	16009
28-11-2024		16009	16051
29-11-2024		16051	16095
30-11-2024		16095	16143

M/S BUDH SINGH BROTHERS			
PLOT NO. 36, HSIIDC, BARHI INDL AREA			
SONIPAT, HARYANA			
DATE	RAW WATER INLET READING		SIGNATURE
	ON	OFF	
1-12-2024	16143	16188	
2-12-2024	OFF	OFF	
3-12-2024	16188	16234	
4-12-2024	16234	16276	
5-12-2024	16276	16316	
6-12-2024	16316	16360	
7-12-2024	16360	16401	
8-12-2024	16401	16445	
9-12-2024	OFF	OFF	
10-12-2024	OFF	OFF	
11-12-2024	16445	16488	
12-12-2024	16488	16536	
13-12-2024	16536	16579	
14-12-2024	16579	16624	
15-12-2024	16624	16670	
16-12-2024	OFF	OFF	
17-12-2024	16670	16716	
18-12-2024	16716	16758	
19-12-2024	16758	16803	
20-12-2024	16803	16847	
21-12-2024	16847	16893	
22-12-2024	16893	16935	
23-12-2024	OFF	OFF	
24-12-2024	16935	16980	
25-12-2024	16980	17029	
26-12-2024	17029	17070	
27-12-2024	17070	17114	
28-12-2024	17114	17158	
29-12-2024	17158	17203	
30-12-2024	OFF	OFF	
31-12-2024	17203	17246	

M/S BUDH SINGH BROTHERS			
PLOT NO. 36, HSIIDC, BARHI INDL AREA			
SONIPAT, HARYANA			
DATE	RAW WATER INLET READING		SIGNATURE
	ON	OFF	
1-1-2025	17246	17291	
2-1-2025	17291	17335	
3-1-2025	17335	17378	
4-1-2025	17378	17420	
5-1-2025	17420	17462	
6-1-2025	OFF	OFF	
7-1-2025	17462	17505	
8-1-2025	OFF	OFF	
9-1-2025	17505	17549	
10-1-2025	17549	17597	
11-1-2025	17597	17638	
12-1-2025	17638	17681	
13-1-2025	OFF	OFF	
14-1-2025	17681	17728	
15-1-2025	17728	17772	
16-1-2025	17772	17816	
17-1-2025	17816	17860	
18-1-2025	17860	17906	
19-1-2025	17906	17952	
20-1-2025	OFF	OFF	
21-1-2025	17952	17994	
22-1-2025	17994	18037	
23-1-2025	18037	18080	
24-1-2025	18080	18124	
25-1-2025	18124	18167	
26-1-2025	OFF	OFF	
27-1-2025	OFF	OFF	
28-1-2025	18167	18213	
29-1-2025	18213	18254	
30-1-2025	18254	18298	
31-1-2025	18298	18341	



हरियाणा सरकार
हरियाणा जल संसाधन प्राधिकरण
Government of Haryana
Haryana Water Resources Authority

PERMISSION CERTIFICATE FOR GROUND WATER EXTRACTION

Project Name:	BUDH SINGH AND BROTHERS		
Project Address:	PLOT NO. 36 PHASE 1 HSIIDC BARHI SONEPAT		
Village/MC:	Bari	Tehsil:	Ganaur
District:	SONIPAT	State:	Haryana
Pin Code:	--		
Communication Address:	PLOT NO. 36 PHASE 1 HSIIDC BARHI SONEPAT		
Address Regional Office:	Rear Building, 3rd Floor, HSVP, Sector-6, Panchkula		
1. NOC No.:	HWRA/NOC/IND/R/2024/776		
2. Application No.:	HWRA/IND/R/2022/377	3. Category:	Industry
4. Project Status:	Renew	5. NOC Type:	Renew
6. Ground Water Extraction Permitted:			
Ground Water For	m3/day	m3/year	Valld From
Fresh Water	68.00	20400.00	17/02/2023
Total	68.00	20400.00	--
Valld Upto	17/02/2024		
7. Details of Ground Water Extraction: Total Existing No.:	1		
Total Proposed No.:	0		
	DW	DCB	BW
Abstraction Structure*	--	--	1
	TW	DW	DCB
	--	--	--
	BW	TW	
	--	--	--
*DW - Dug Well,DCB - Dug cum Bore Well,BW - Bore Well,TW - Tube Well,DWLR - Digital Water Level Recorder			
8. Quantum of ground water recharge(m3/year)	--		
9. Number of Piezometers (Observation wells) to be constructed/ monitored & Monitoring mechanism	No. of Piezometers	Monitoring Mechanism	
		Manual	DWLR
		Telemetry	
	0	0	0

* Terms & conditions are at the back of this page.



Validity of this NOC shall be subject to compliance of the following mandatory conditions

This NOC for abstraction of ground water, shall be subject to the following terms and conditions



1. NOC is granted to the applicant on the condition that local government water supply agencies are not able to supply the desired quantity of water. In case of supply of water from local agency the applicant shall immediately inform HWRA and reduce the abstraction of ground water accordingly.
2. The applicant shall adopt latest water efficient technologies to reduce dependence on ground water resources by 20% in three years. Compliance report in this regard shall be submitted yearly. The proof of reduction of dependence on ground water shall also be submitted half yearly i.e., at the time of deposit of water abstraction charges of the second quarter.
3. The applicant abstracting ground water between 100-500 kld shall undertake self-annual water audit and those abstracting ground water more than 500 kld shall undertake water audit through organisations authorised by Government of India or HWRA and submit audit reports at the time of renewal of the NOC.
4. Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism shall be mandatory for industries drawing or proposing to draw more than 500 kld of ground water and Monitoring of water level shall be done by project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 25 m from the production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well wells Detailed guidelines for design and construction of piezometer is given on the portal. Monthly water level data shall be submitted to the HRWA through the web portal on quarterly basis.
5. The applicant with red category industries as per Haryana State Pollution Control Board shall store the harvested rainwater in surface storage tanks for use in the industry and shall not use the harvested rainwater to recharge ground water, further the applicants under this category shall ensure wellhead protection measures to prevent ground water pollution and will inform the compliance within 3 months.
6. Injection of treated/untreated wastewater/effluents into aquifer system is strictly prohibited.
7. The applicant drawing ground water in safe, semi-critical and critical assessment units shall be required to pay ground water abstraction charges on quarterly basis, applicable as per Tables 5.3A.
8. The applicant drawing ground water in over-exploited assessment units shall be liable to pay ground water restoration charges on quarterly basis, applicable as per Tables 5.3 B.
9. All the tube wells/ground water abstraction structures permitted shall be fixed with digital electromagnetic/ultrasonic water meters, by the industry at its own cost with telemetry system and monthly ground water abstraction data shall be recorded in a logbook. Compliance to this condition shall be reported within one month from the date of issue of this letter. Daily water meter readings to be recorded in a dedicated register and shall be submitted on the web portal to HWRA on quarterly basis or through centralized mechanism evolved by HWRA. The geotag photos of all the flow meters/water meters showing date and coordinates be uploaded on the portal for calculation of quarterly tariff. Without geotagged photos not showing date and coordinates will not be entertained.
10. The applicant, as per approved proposal, shall implement rainwater harvesting and ground water recharge measures within three months from the date of issuance of this NOC and undertake periodic maintenance of recharge structures. Photographs (with geo tag only) of the recharge structures etc. and compliance of completion of construction of the same along with copy of NOC shall be furnished immediately to the Haryana Water Resources Authority for verification, on the Email ID of the Authority (compliance - hwra@hry.gov.in)
11. The ground water chemical quality shall be monitored twice in a year during pre & post- monsoon period.
12. The monthly ground water level monitoring data in respect of piezometer shall be submitted quarterly to the Haryana Water Resources Authority on regular basis.
13. The applicant shall ensure proper recycling and reuse, including use for green belt, of wastewater after adequate treatment.
14. In case of renewal, application shall be submitted online within 90 days before the expiry of this NOC and abstraction of ground water, after expiry of NOC shall be illegal and liable for legal action as per law.
15. The applicant shall seek prior permissions from HWRA for any increase in daily quantum of groundwater abstraction (i.e. more than the permitted limit in the NOC).
16. Where the applicant granted NOC for abstraction of saline water and the existing well(s) is/are yielding fresh water, the same shall be sealed and new tube well(s) tapping saline water shall be constructed within 3 months of the issuance of NOC or from the date of seal of the fresh water tube well, as the case may be. The applicant shall be also ensuring safe disposal of saline residue, if any.
17. The applicant shall comply with the provisions of the Haryana Water Resources (Conservation, Regulation and Management) Authority Act, 2020, Rules, regulations, guidelines and directions issued thereunder. Non-compliance of these provisions shall be liable for the penalty as per the provisions of the Act, rules and regulations, guidelines and directions issued thereunder.
18. The applicant shall ensure the 100% reuse for non potable usage of self generated waste water after due treatment. He shall also ensure to reuse for non potable usage the Treated Waste Water (other than self generated) as per application and NOC terms & conditions
19. Since, this NOC has been issued on the basis of self-assessment by the applicant and without any site inspection, hence the Authority may inspect the site/unit and documents at any time. In case any material difference is found in the information submitted and the site conditions or documents, the Authority may suspend the NOC granted immediately and may revoke or modify the NOC after giving a notice to the applicant.
20. This NOC is subject to prevailing State Government rules/law of Courts orders related to construction of tube well, ground water withdrawal, construction of recharge or conservation structure/discharge of effluents or any such matters as applicable.
21. The applicant shall comply with the directions/conditions/instructions issued by any Court of law related to the matters concerned with the Authority.
22. The applicant shall report self-compliance duly signed by authorized person along with authorization letter by e-mail to Haryana Water Resources Authority quarterly as well as yearly basis after the issuance of NOC.
23. This NOC does not absolve the applicant of his obligation/requirement to obtain the necessary approvals from the statutory and administrative Authorities/Departments.
24. The issuance of this NOC does not imply that other statutory or administrative clearances shall necessarily be granted to the applicant by the concerned authorities. The concerned Authorities shall act as per their own procedure.
25. The applicant shall immediately inform the HWRA, if any change in the information provided by the applicant in the application form for seeking NOC.
26. This NOC shall not absolve the applicant from any penalty/punishment/environment compensation, which may have been imposed or may be imposed, for abstraction of groundwater during such period, before the issuance of this NOC.
27. In case of non-payment or delayed payment of ground water abstraction/restoration charges, a penal interest @ 18% shall be charged.
28. The necessary compliance shall be submitted to the Authority on the web portal of the Authority i.e. www.hwra.org.in or on the email id compliance-hwra@hry.gov.in.
29. In case validity period of the CTE/CTO expires during currency period of the NOC, then it will be responsibility of the project proponent to get it renewed well in time & submit renewed CTE/CTO within month after renewal of CTE/CTO by HSPCB, to HWRA. If the CTE/CTO has been suspended or rejected, project proponent is required to intimate the same to HWRA within a week of such rejection or suspension.
30. Applicant to comply IS:10500:2012 standards before use of abstracted ground water for drinking & domestic purposes.
- 31.

VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 622 OF 2024

IN RE:-

VARUN GULATI

...APPLICANT

VERSUS

STATE OF HARYANA & ORS.

...RESPONDENTS

KNOW ALL to whom these presents shall come that I/We, undersigned the above named do hereby appoint.

**SIDDHARTH BATRA (P/1083/2004), ARCHNA YADAV (D/1837/2020), SHIVANI CHAWLA (D/2233/2019),
CHINMAY DUBEY (D/8141/2021) & RHYTHM KATYAL (D/3528/2022);**

Advocates

Satram Dass B & Co., 8A, Sagar Apartment, 6 Tilak Marg, New Delhi-110001

Mob: 9013082887, Email: vijay.kumar@satramdass.com

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him: -

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the Appellate Court including High Court. subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals, cross-objections or petitions for executions, review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage. To file and take back documents, to admit and/or deny the documents of opposite party. To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. To take execution proceedings. To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case. To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and proposes. And I/We undertake that I/We or my /our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called. And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself. And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once fee is paid, I/We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

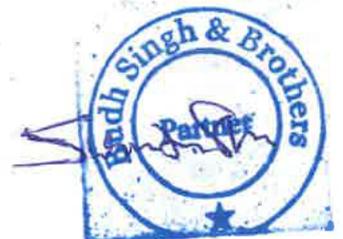
IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this 25 day of Feb.....2025

Accepted, identified and certified subjected to the terms of the fees.

 
[SIDDHARTH BATRA] [ARCHNA YADAV]

Client

  
[SHIVANI CHAWLA] [CHINMAY DUBEY] & [RHYTHM KATYAL]
Advocates



BUDH SINGH & BROTHER'S

Plot No.:36, HSIIDC, Barhi, Sonapat, Haryana-131101

Ref. No:

Dated. 25/2/25

AUTHORIZATION

RESOLVED THAT Mr. Surinder Singh is hereby authorized on behalf of Budh Singh & Brothers to initiate, file, defend, represent, and conduct legal cases, proceedings, or claims in any court of law, tribunal, or any other judicial or quasi-judicial authority in connection with the business or matters of the company/firm.

RESOLVED FURTHER THAT Mr. Surinder Singh is authorized to sign, verify, and submit all necessary documents, affidavits, pleadings, applications, and undertakings, and to appoint advocates, solicitors, and other professionals as may be required for such proceedings.

RESOLVED FURTHER THAT all actions taken by Mr. Surinder Singh in connection with the above matters be and are hereby ratified and confirmed by the company/firm.

RESOLVED FURTHER THAT a certified true copy of this resolution be provided to all concerned authorities as and when required for their records and reference."

For and on behalf of
Budh Singh & Brothers

Budh Singh



Budh Singh
Partner




भारतीय विशिष्ट पहचान प्राधिकरण
 भारत सरकार
 Unique Identification Authority of India
 Government of India

Enrolment No. 0635/14362/10045

To
 Surinder Singh
 b-22 3rd floor gate no-3
 snubham enclave
 opp district park
 Jawaia Hen
 Paschim Vinar Punjabi Bagh West Delhi
 Delhi 110063
 9811388063

Ref: 62 / 29G / 37508 / 37927 / F



SB710642635FH



आपका आधार क्रमांक / Your Aadhaar No.

██████████ 4916

मेरा आधार, मेरी पहचान



भारत सरकार
Government of India



Surinder Singh
 DOB: 19/07/1973
 Male



Surinder Singh

██████████ 4916

मेरा आधार, मेरी पहचान

Advance service copies of short reply on behalf of Respondent Nos. 6, 14, 21, 22, 27, 30, 51, 54, 62, 87, 99 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

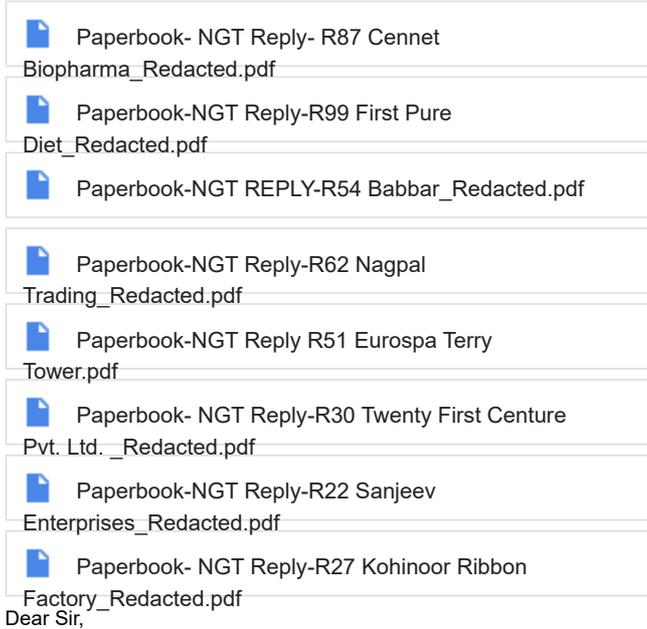
1 message

Vijay Kumar <vijay.kumar@satramdass.com>

Mon, May 26, 2025 at 3:26 PM

To: Mansi Chahal <mansichahal104@gmail.com>, Varun Gulati <jansewajanhit@gmail.com>

Cc: Chinmay Dubey <chinmay.dubey@satramdass.com>, Shivani Chawla <shivani.chawla@satramdass.com>, Rhythm Katyal <rhythm.katyal@satramdass.com>, Archana Yadav <archana.yadav@satramdass.com>



Dear Sir,

PFA.

Advance service copies of short reply on behalf of Respondent Nos. 6, 14, 21, 22, 27, 30, 51, 54, 62, 87, 99 in O.A. No. 622/2024 titled as 'Varun Gulati v. State of Haryana & Ors.'

Kindly treat the same as Proof of service.

Regards

Vijay Kumar
Office Manager



8A Sagar Apartment
6 Tilak Marg
New Delhi - 110001
Landline - +91-11-47046111
vijay.kumar@satramdass.com

Satram Dass B & Co. made the following annotations

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3 attachments

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6873K
-  Paperbook-NGT Reply-R14 Budh Singh_Redacted.pdf
12205K
-  Paperbook-NGT REPLY-R21 KUCHAL.pdf
3438K